

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2015 & IA NOS. 55, 70 & 71 OF 2015**  
**AND**  
**APPEAL NO. 53 OF 2015 & IA Nos. 72 & 73 of 2015**

**Dated: 20<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Monnet Ispat and Energy Ltd.**

**.... Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Mohit Rai  
*h/f* Mr. C. K.Rai for R-1

Ms. Suparna Srivastava  
Ms. Sanjana Dua for R-2

**ORDER**

Ms. Sanjana Dua, Learned Counsel, appearing for the second Respondent submitted that the Appellant has not complied with the Order of this Tribunal dated 26<sup>th</sup> July 2017 till today in spite of granting sufficient time. Further she submitted that this fact has been brought to the notice of the Appellant when the matter was heard on 14<sup>th</sup> December 2017 also. Mr. Ajeet Shukla, Learned Counsel, appearing on behalf of the Appellant, on that date, had undertaken to file an Affidavit for compliance of the order on or before 2<sup>nd</sup> week of January 2018. The said order has also not complied with as on date. Thereafter, the matter was posted on 24<sup>th</sup> January 2018, 26<sup>th</sup> February 2018, and 3<sup>rd</sup> April 2018. Further, she submitted that in spite of giving sufficient opportunity, the Appellant has not complied with the earlier orders. It shows they are not diligent to prosecute the case.

Therefore, she submitted that the instant appeals filed by the Appellant may be dismissed for non prosecution on account of non representation neither by the Appellant nor their Counsel today.

The submission made by the Learned Counsel for the second Respondent, at supra, is placed on record.

Today, when the case is called, there is no representation on behalf of the Appellant. It shows that the Appellant is not diligent to prosecute the instant appeal. Hence, the instant appeals and IA Nos. 55, 70, 71, 72 & 73 of 2015 are dismissed for non-prosecution.

The Registry is directed to communicate the order to the Appellant immediately.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**